

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, BENCH (COURT - II)

Item No. 107
(IB)-1091(ND)2018
IA/5037/2020

IN THE MATTER OF:

M/s. Pro Sportify Pvt. Ltd. ... Applicant/Petitioner

Versus

M/s. Vivid IT Solutions Pvt. Ltd. ... Respondent

Under Section: 9 of IBC, 2016

Order delivered on 04.01.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (J)

SHRI. L.N. GUPTA
HON'BLE MEMBER (T)

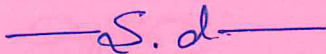
PRESENT:

For the Applicant : Mr. Gautam Singhal, Adv, Rajat Chaudhary, Adv &
Ms. Richa Chopra, Adv for Applicant - Liquidator

ORDER

Heard Id. Counsel appearing for the Liquidator. Issue notice upon the Respondents by all modes including the email ID of the respondents as well as through the process of the Bench. The affidavit of service must be filed within a week from today.

List the matter on 9th February, 2021.



(L. N. GUPTA)
MEMBER (T)



(ABNI RANJAN KUMAR SINHA)
MEMBER (J)